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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1429 OF 2004

New Delhi, this the 4th day of June, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Shri N.Biswal
Private Secretary,
Office of the Director General Shashtra Seema Bal (SSB),
Ministry of Home Affairs,
East Block-V, R.K.Puram,
New Delhi-110066.Applicant

(By Advocate : Shri K.L. Bhandula)

Versus

1. Union of India, through
Cabinet Secretary,
The Cabinet Secretariat,
New Delhi-110001.
2. Secretary to the Govt. of India,
Ministry of Home Affairs,
North Block, New Delhi-110001.
3. The Director General
Shashtra Seema Bal (SSB)
Ministry of Home Affairs,
East Block-V, R.K.Puram,
New Delhi-110066.Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

The applicant by virtue of the present Original Application seeks to quash the order passed on 21.12.2001 and that he may be posted to ARC in Orissa immediately on availability of the post. In this regard the applicant had submitted a representation. A reply has been received that his claim shall be considered after the decision in the Special Leave Petition filed against the decision of the Delhi High Court.

2. This shows that the claim of the applicant has not been rejected. Therefore, as yet the present



(2)

Original Application is pre-mature. The Original Application is, as for present, dismissed on this ground with liberty to the applicant to file a fresh Original Application, if any adverse order is passed.

3. Resultantly, the present Original Application is dismissed in limine.

R.K. Upadhyaya

(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER

V.S. Aggarwal

(V.S. AGGARWAL)
CHAIRMAN

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